

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1987-88 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1987-88.

3. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library See No LT. 7762/89]

[Translation]

**Correcting Statement to USQ No. 1357 dt. 3.3.89 Re. Chhitauni Bagha Bridge and Statement re. Delay In laying these papers**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): I beg to lay on the Table of the House a copy of the Statement (Hindi and English versions) (i) correcting the reply given on March, 3, 1989 to Unstarred Q. No. 1357 by Shri Madan Pandey re Chhitauni Bagha Bridge and (ii) showing the reasons for delay in correcting the reply [Placed in Library See No. LT 7763/89]

[English]

**Detailed Demands for Grants of Ministry of the Surface Transport for 1989-90**

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI P. NAMGYAL): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for 1989-90. [Placed in Library See N. LT. No. 7764.89]

12.03 hrs.

## ESTIMATES COMMITTEE

[English]

### (i) Action Taken Statements

SHRI ASUTOSH LAW (Dum Dum): I beg to lay on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I of Fifty-third Report of the Estimates Committee (Eighth Lok Sabha) on action taken by Government on the recommendations contained in the Thirty-ninth Report (Eighth Lok Sabha) on the Ministry of Defence Canteen Stores.

### (ii) \_Seventy-fifth and Seventy-second Reports and Minutes

SHRI ASUTOSH LAW: I Beg to present the following Reports:-

1. Seventy-Fifth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Revenue) Customs-Accounting , Storage, Pricing and Disposal of Confiscated Goods and Minutes of the sittings of the Committee relating thereto.
- (2) Seventh-second Report (Hindi and English versions) of Estimates Committee on action taken by

[Sh. Asutosh Law]

Government on the recommendations contained in the Sixty-fifth Report of the Committee (Eighth Lok Sabha) on the Ministry of Human Resource Development (Department of Youth Affairs and Sports) - Sports Authority of India.

12.04 1/2 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

**Hundred and Fifty-Seventh Report**

SHRI AMAL DATTA (Diamond Harbour): I beg to present the Hundred and Fifty-seventh Report (Hindi and English versions) of Public Accounts Committee on Calcutta Port Trust.

(Interruptions)

[English]

SHRI BASUDEB ACHARIA (Bankura): You direct the Home Minister to make a statement. (Interruptions)

MR. SPEAKER: I have got no hesitation if the Home Minister wants to part with any information.

SHRI BASUDEB ACHARIA : Direct the Home Minister...

MR. SPEAKER: I cannot do it. If he wants to give some information I am not withholding him.

(Interruptions)

MR. SPEAKER: I am not bearing him. He is welcome if he wants to say something but I cannot direct him.

SHRI BASUDEB ACHARIA : You ask him.

MR. SPEAKER: How can I ask him ? Why should I ask him? He is welcome. I am not barring him.

PROF. MADHU DANDAVATE (Rajapur): What about my censure motion against the Governor under Rule 184.?

MR. SPEAKER: For what ? If something happens then I will see. If you have got any motion like that I can consider it . I can admit it. You can discuss it. No problem.

PROF. MADHU DANDAVATE : Do you approve of the Governor's behaviour?

MR. SPEAKER: I do not know if anything has happened.

(Interruptions)

PROF. MADHU DANDAVATE : What about my censure motion against the Governor?

MR. SPEAKER: I can admit that, no problem with me.

(Interruptions)

MR. SPEAKER: Look here | As far as your motion under Rule 184 is concerned, I have got no hesitation in admitting it. The question is ...

SHRI S. JAIPAL REDDY (Mahbubnagar): Take it up right now Sir.

[ Translation]

MR. SPEAKER: Don't overame me that